

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH RESEARCH**

**LOK SABHA  
UNSTARRED QUESTION No. 1584  
TO BE ANSWERED ON 10<sup>th</sup> FEBRUARY, 2023**

**CASES OF SURROGACIES**

**1584. SHRIMATI APARAJITA SARANGI:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government maintains data on the number of cases of surrogacy registered in a year, if so, the details thereof during the last three years and if not, the reasons therefor;
- (b) whether the Government has noted the increase in surrogacy cases in the country and if so, the details thereof, State/UT-wise including States which have recorded majority of cases thereof during the last five years;
- (c) whether there are any legal and medical requirements to be abided by the surrogate and commissioning parents before the process of surrogacy is initiated and if so, the details thereof; and
- (d) whether the hospitals are mandated to keep the record of previous surrogates to be shared at Central level in order to avoid the exploitation of any woman for the repeated instances and if so, the details thereof?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY  
WELFARE  
(DR. BHARATI PRAVIN PAWAR)**

- (a) & (b): The National Registry has been set up under the central government to act as a central database in the country for collection of all relevant information pertaining to the ART Act and Surrogacy Act.
- (c): Details of legal and medical requirements to be abided by the surrogate mother and commissioning parents (intending couple) are given under Section 4 of the Surrogacy (Regulation) Act, 2021.
- (d): The provisions under Section 4 of the Surrogacy (Regulation) Act, 2021 provide that a willing woman can act as surrogate mother not more than once in her lifetime. This is to be ensured at the level of State Appropriate Authority while issuing the eligibility certificate to the surrogate mother.

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